

**IN THE HIGH COURT OF ORISSA AT CUTTACK**  
**W.P. (C) No.16579 of 2020**

*Prafulla Samantara*

.....

***Petitioner***

*Mr.P.K.Jena, Advocate*

Vs.

*State of Odisha*

.....

***Opposite Party***

*Ms.S.Patnaik, AGA*

**CORAM:**

**JUSTICE S.TALAPATRA**  
**JUSTICE SAVITRI RATHO**

**ORDER**  
**19.07.2023**

Order No.  
30.

1. This matter is taken up through hybrid mode.
2. Ms.S.Patnaik, learned Addl. Government Advocate has prayed for a short accommodation. Prayer stands allowed.
3. Let the matter be listed on 4<sup>th</sup> August, 2023.
4. Meanwhile, the State-opposite parties shall file a comprehensive affidavit dealing with food security network and how it functions in the grass root.
5. Today, the petitioner has filed an additional affidavit in terms of the order dated 03.07.2023.
6. Mr.P.K.Jena, learned counsel having appeared for the petitioner has submitted that the security net is supposed to reach at the door-step so that nobody is deprived of food as guaranteed under the Food Securities Act. The State-opposite parties are given liberty to file their

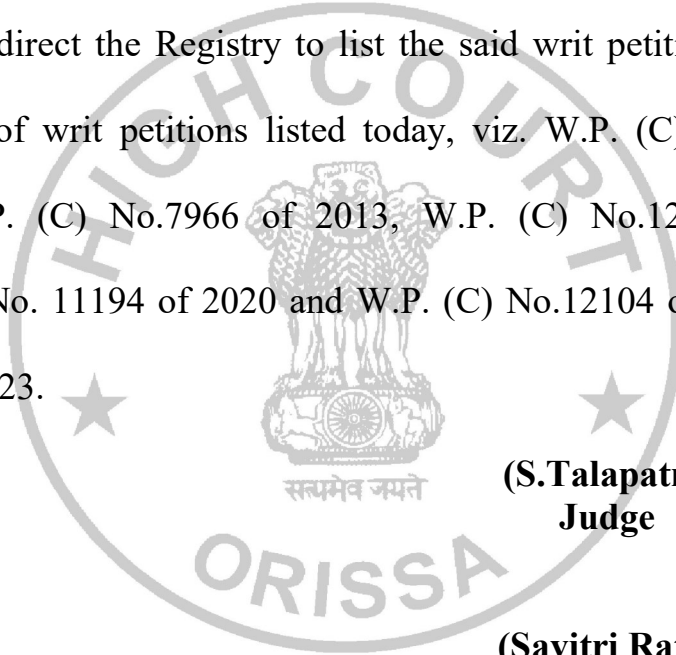
response in respect of the said additional affidavit by the next date.

7. The suggestions made by the petitioner in the affidavits dated 09.03.2023 and 19.07.2023 shall be dealt with by the State in the said affidavit.

8. It has been stated by Mr.Prabir Kumar Das, learned counsel that another Pubic Interest Litigation being W.P.(C) PIL No.12966 of 2023 is pending in this Court and is posted on 01.08.2023. According to him, it will be convenient if that is tagged and heard together.

9. We direct the Registry to list the said writ petition along with the batch of writ petitions listed today, viz. W.P. (C) No.16579 of 2020, W.P. (C) No.7966 of 2013, W.P. (C) No.12747 of 2015, W.P. (C) No. 11194 of 2020 and W.P. (C) No.12104 of 2020 on 4<sup>th</sup> August, 2023.

*Bichi*



**(S.Talapatra)  
Judge**

**(Savitri Ratho)  
Judge**